

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3590/2021

(Arising out of impugned final judgment and order dated 20-01-2021 in CRLA No. 7649/2019 passed by the High Court of Judicature at Allahabad)

ARVIND KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.59793/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59792/2021-EXEMPTION FROM FILING O.T. and IA No.59794/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 13-11-2021 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR (Mentioned by)

For Respondent(s)

Mr. Ankit Goel, AOR

UPON being mentioned the Court made the following
O R D E R

Let the matter be not deleted from the List of
6th December, 2021.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER